

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

OA No.112 of 2020

Tribunal on its own motion SUO MOTU

... Applicant(s)

Vs

The Principal Secretary to Government,
Public Works Department and Ors.

... Respondent(s)

**PRESENT STATUS CUM PROGRESS REPORT
SUBMITTED BY THE 6th RESPONDENT (30.07.2022)**



**M/s. ABDUL SALEEM
S SARAVANAN
Counsel for 6th Respondent**

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Marshall's Enclave, Marshall's Road,
Egmore, Chennai – 600008.**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

APPLICATION NO. 112 OF 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
Based on the News Item in Tamil Newspaper
Dinamalar Chennai Edition dated 13.07.2020,
"Delay in starting the Cultivation due to
non-maintenance of Uyyakondan Canal".

...Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St. George,
Chennai – 600 009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
3. Engineer in Chief (Water Resources Organization)
and Chief Engineer (General)
Public Works Department,
Chepauk, Chennai – 600 005.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600 032.
5. The District Collector,
Tiruchirappalli District,
District Collector Office, Thiruchirappalli – 620 001.
6. Tiruchirappalli City Municipal Corporation,
Rep. by its Commissioner,
58, Bharathidasan Salai,
Opp. Campion School Cantonment,
Tiruchirappalli 620 001.

...Respondent(s)

**PRESENT STATUS CUM PROGRESS REPORT
SUBMITTED BY THE 6TH RESPONDENT**

I, Dr.R.Vaithinathan,I.A.S.,, Son of Mr. Ramalingam, Hindu, aged about 38 years, presently holding the post of the Commissioner, Tiruchirappalli City Corporation, do hereby solemnly affirm and sincerely state as follows:-



**COMMISSIONER
Tiruchirappalli City Corporation**

1. I state that I am the Commissioner of Tiruchirappalli City Corporation, the 6th Respondent herein and as such I am well acquainted with the facts of the case from available records.

2. I humbly submit that this Hon'ble Tribunal suo motu registered a case in Original Application No. 112 of 2020 (SZ), based on a news item published in the Tamil daily "Dinamalar - Chennai Edition" dated 13.07.2020 under the heading "Delay in starting the Cultivation due to non-maintenance of Uyyakondan Canal".

3. I humbly submit this Hon'ble Tribunal appointed a joint committee comprising of

(1) *The District Collector, Thiruchirappalli District or an Officer not below the rank of Assistant Collector or Sub-Divisional Magistrate of that area nominated by the District Collector,*

(2) *Superintending Engineer of Public Works Department and Water Resources Organisation,*

(3) *A Senior Officer deputed by the Chairman, Tamil Nadu Pollution Control Board and*

(4) *The Commissioner or a Senior Officer deputed by the Commissioner Thiruchirappalli City Corporation*

to inspect the area in question and submit a factual as well as action taken report.

4. I humbly submit that the Joint Committee conducted an inspection on 05.09.2020 and 08.09.2020 in the subject area and also filed its report, whereby it concluded as follows:-

"5.0 Conclusion:

5.1 Sewage Management

The Tiruchirappalli Corporation will complete the UGSS (Under Ground Sewerage System) and operate the STP (Sewage Treatment Plant) provided to prevent the discharge of un-treated sewage into the canal. The Tiruchirappalli City Corporation shall provide underground sewerage system for all un-sewered area and the additional sewage flow shall be treated through additional Sewage Treatment Plant (STP).


COMMISSIONER
 Tiruchirappalli City Corporation

5.2 Solid Waste Management

The 3 zones of Tiruchirappalli City Corporation will dispose their solid wastes in a scientific manner and will avoid dumping of solid wastes along the canal stretch. The quality of canal water can be improved by intercepting the sewage treatment plants for the respective zones and stop the dumping of corporation solid wastes near the canal banks."

5. I humbly submit that after considering the submissions made on behalf of all the parties and the reports submitted therein, the Hon'ble Tribunal was pleased to dispose of the matter on 13.09.2021 with a direction to this Respondent to file a periodical as well as progress reports once in 6 months, with respect to the steps that have been taken towards maintenance of the Uyyakondan Canal and to prevent the discharge of sewage into the Canal. The relevant directions are as follows:

"18. So, this application is disposed of as follows:-

i) The Thiruchirappalli Corporation is directed to expedite the implementation of the Under Ground Sewerage System (UGSS) and other schemes which they proposed to launch for the purpose of resolving the issue permanently under the Smart City Scheme and AMRUT Scheme and they are directed to complete the same within time frame fixed as quickly as possible at any rate not beyond the time fixed by them namely, May 2023.

ii) The Thiruchirappalli Corporation is directed to file their periodical as well as progress reports before this Tribunal once in 6 (Six) month.

iii) The Tamil Nadu Pollution Control Board is also directed to conduct periodical inspections and if there is any gap found regarding the implementation of the Solid Waste Management Rules, 2016 and implementation of the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606 of 2018, then they are directed to take appropriate action against the violators, including the Thiruchirappalli Corporation for non implementation of the Solid Waste management Rules, 2016 and file a periodical reports to this Tribunal once in 6 (Six) months and while filing such reports, they are expected to file the status report regarding the quality of the water in the canal and also implementation of the Solid Waste Management

Rules, 2016 and Bio Medical Waste management Rules, 2016 by the Corporation as well as by the Healthcare units and the action taken for violation periodically.

iv) The Additional Chief Secretary, Municipal Administration and Water Supply is also directed to monitor the progress of the work personally and see that the schemes are implemented as quickly as possible and at any rate within the time frame fixed namely, May-2023 and also file independent report to this Tribunal once in 6 (Six) months regarding monitoring and implementation of the schemes in the Thiruchirappalli Corporation.

v) The District Collector is also directed to monitor the progress of the work and submit an independent report to this Tribunal once in 6 (Six) months regarding the progress of the work and action taken, if there is any violation found against the violators.

vi) The Public Works Department is also directed to monitor the flow of water in the Uyyakondan canal during irrigation season and see that unpolluted water reaches the ayacut areas and if there is any encroachment and other impediments found, then they are also directed to take appropriate steps to remove the same and protect the purpose for which the canal has been constructed by our forefathers.

vii) The Registry is directed to communicate this order to the Chief Secretary, State of Tamil Nadu, Additional Chief Secretary for Municipal Administration and Water Supply, Principal Secretary for Environment, Director of Municipal Administration, Additional Chief Secretary for Public Works Department (PWD) & Water Resource Organization (WRO), Commissioner, Thiruchirappalli Corporation, Chairman, Tamil Nadu Pollution Control Board and also to the District Collector, Thiruchirappalli for their information and compliance of the direction in its letter and spirit.

viii) The Office is directed to place the report before this Bench as and when received for further consideration and issuance of further directions (if any) required in this regard.

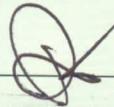
19. With the above observations and directions, this application is disposed of."


COMMISSIONER
Thiruchirappalli City Corporation

6. I humbly submit that in compliance of the above direction of this Hon'ble Tribunal, this Respondent is herewith submitting the present action taken cum status report in this regard. This Respondent had previously filed various reports before this Hon'ble Tribunal and the same may be taken as a part and parcel of this present status report.

7. I humbly submit that presently, under AMRUT Phase II UGSS Project, UGD works are being executed and are at the stage of completion, in the areas falling under Zone 4 which includes Lawsons Road, Near Ayyappan Temple, Kasthuri Puram and in the areas falling under Zone 2, which include Jothi Nagar, Ammakulam, Lakshmipuram, Shrinivas Nagar, Ganapathy Nagar, Kamaraj Nagar and Raja Colony. The following is the detailed present status of the works being executed:

S No.	Location	MH			SEWER LINE			REMARKS
		BOQ	Completed	Balance	BOQ	Completed	Balance	
	Phase II - Package I							
1.	Jothi Nagar (SPS II)	103	84	19	1585		335	The works were delayed for want of NOC from ADB to carryout excavation by control blasting in Hard rock areas, as these areas are encountered with Hard rock. Now the NOC from ADB was received on 28.05.2021 and the works are in progress and the works will be completed by 28.02.2023.
2.	Lakshmi Nagar (SPS II)	54	31	23	1265	558	707	
3.	Ammakulam (SPS I)	66	45	21	1940	883	1057	
4.	Srinivasa Nagar (SPS I)	48	45	3	1300	845	455	
5.	Ganapathy Nagar (SPS I)	29	29	0	783	710	73	
6.	Kamaraj Nagar (SPS III)	98	80	18	2390	1836	554	


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	Phase II - Package II							
1	Raja Colony	113	113	0	2952	2952	-	The works are completed and under trial run and will be ready for operation by 15.09.2022

8. I humbly submit that when the above project is completed by 28.02.2023, the discharge of sewage into the Uyyakondan Canal from about 10 places would be completely stopped.

9. I submit that the detailed present status of the AMRUT PHASE II UGSS project, is as follows :-

S No.	Details of the Project	Work to be completed as per contract	Work completed as on 25.07.2022	Pending work
1	Length of Sewer Main(K.m)	312.21	256.236	55.974
2	Length of Pumping Main (K.m)	24	16.883	7.117
3	Manhole (Nos)	12109	10342	1767
4	Pumping Station (Nos)	05	Construction works at places are completed and at 3 places works ongoing	-
5	Lifting Station (Nos)	24	3 Nos lifting stations completed and ready for commissioning. 18 Nos Civil work completed. 2 Nos LS are under progress	-
6	Household Connections (Nos)	44569	32898	11671
7	Sewage Treatment Plant - Keelkalkandar kottai	1	1	1


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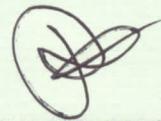
10. I submit that the above mentioned works are scheduled to be completed by 28.02.2023 and brought into complete operation immediately thereupon. I further submit that as on date, Rs. 206.80 crores have been expended for the said project.

11. I submit that out of 27 remaining locations, 1 location in "Nithyanandapuram", all the underground sewage work is completed in all the houses in the said area and as such, all the sewage being let out in the said area has been stopped and prevented completely.

12. I submit that the following are the habitations from which the sewage that was let out in the canal, however now the same has been identified and completely blocked:-

1. Ward No. 54, FeminaGodown, KumuliThoppu.
2. Ward No. 51, Pakkali Street.
3. Nagalakshmi, 2/1 Ponvizha Nagar.
4. No. 57, Nagalakshmi, 2/1 Ponvizha Nagar.
5. Jamar Syed Mustaffa, 8/9 Ponvizha Nagar.
6. Ayesha Peevi, Ponvizhanagar.
7. Thirupathi, 9/1 Ponvizha Nagar.
8. Muhammed Ishaq, Ponvizha Nagar.
9. Vimala, 8/1 Ponvizha Nagar.
10. Muhammed Ali Jinna, 10, Ponvizha Nagar.
11. Ayesha Siddique, 6/1 Ponvizha Nagar.
12. Gunasekaran, 5, Pakkali Street.
13. Renganathan, 10D, Pakkalistreet

13. I submit that in order to prevent the sewage being let out into the Uyyakondan Canal from the remaining 26 areas at the below mentioned locations, the Underground Sewarage Scheme (Core Area) under the Smart City Scheme, was sanctioned for an amount of Rs. 210.00 Crores, on 24.02.2021 and the works are being undertaken as per the work order issued on 07.05.2021. **I submit that as on date, 23 % work have been completed and an amount of Rs.39.13 Crores has been expended for the said project.**



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Sl. No	Location	MH			Sewer Line			HSC			Remarks
		BOQ	Completed	Balance	BOQ	Completed	Balance	BOQ	Completed	Balance	
1	Alwarthoppu, Alwarthoppu 2 nd st, 3 rd st	110	0	110	2500	0	2500	650	0	650	
2	Pakkali Street	37	0	37	610	0	610	187	0	187	
3	Heber Road (Opposite to Cauvery Theatre)	19	0	19	300	0	300	76	0	76	
4	Eadtheru North West area	15	2	13	375	0	375	90	0	90	
5	Eadtheru South West area	13	0	13	325	0	325	78	0	78	
6	Eadtheru North East area	16	0	16	352	0	352	96	0	96	
7	Eadtheru South East area	12	0	12	312	0	312	72	0	72	
8	Mariyam Street	80	0	8	200		200	48	0	48	
9	Durausampuram 1 st Street	9	6	3	225	160	65	60	0	60	
10	Durausampuram 2 nd Street	9	2	7	234	234	0	54	0	54	
11	Durausampuram 3 rd Street	10	2	8	260	54	206	60	15	45	
12	Durausampuram 4 th Street	9	6	3	225	100	125	54	12	42	

14. I submit that the following is the present status of the above scheme, which is scheduled to be completed by **May 2023** :

S No.	Details of the work	Work to be completed as per contract	Status of the work as per 25.07.2022	Pending Work
1	Length of Sewage Main (K.M)	210.634	52.141	158.493
2	Length of Pumping Main (K.M)	6.78	0	6.78



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3	Manhole (Nos)	9098	2647	6451
4	Lifting Station	8	7 works ongoing	1
5	No. of Household Connection	55155	2472	52683

15. I submit that in order to prevent the sewage being let out from the Annal Gandhi Government Hospital, works are being duly undertaken with an estimated cost of Rs. 30.00 Lakhs from the funds of Tiruchirappalli Parliamentary Constituency and Rs. 40.00 Lakhs from the fund of Member of Rajya Sabha Perambalur. In the said scheme, 1350 metres of Sewer Lines have been laid and all the 13 Manholes have been completed and both are under operation by the public. An amount of Rs.46.96 Lakhs has been expended for the said project.

16. I submit that with respect to Sewage Treatment Plants (STP), a plant with a capacity of 58 MLD has been established at Zone 4, Panjapur and the same is under operation. I submit that apart from this a plant with capacity of 37 MLD is under construction at Zone 4, Keela kalkandar kottai and 90% of the work has been completed and scheduled to be completed on or before 30.11.2022.

Solid Waste Management:

17. I submit that the Tiruchirappalli Corporation covers an area of 167.23 sq. km with 65 wards and 2,75,000 residences divided into 5 Ward Board Offices where 470 metric tons of solid waste is generated on a daily basis. I submit that at the first level, the solid waste that is being generated is collected at the door step and into biodegradable waste and non-biodegradable waste, which is currently being handled by 182 Nos. Light Tipper (LCV), 100 Nos. Battery Vehicles (BOV) and 21 number of heavy tipper vehicles.

18. I submit that in secondary collection, 190 tonnes of (WET WASTE) Bio degradable waste is converted into natural compost in Micro Compost Centers situated in various wards in the city and 14 tons of Bio degradable waste is converted into natural gas in Bio Methanation Plants and 22 tons into natural compost through Onsite Compost Centres and the (DRY WASTE) non-biodegradable waste, to a limited extent is sold to local dealers and the remaining waste is fed to cement factories for use as alternative fuel. I submit that E-waste is collected at 4 Nos. of MRF (Material Recovery

Facilities) centers and properly disposed of. I submit that the Construction Waste (C&D Waste) is collected in the city by the Corporation at the allotted places and filled in 4 dumps in the city.

19. I further submit that the following projects have also been proposed:

S No.	Description	Plant Capacity (MT)	Amount (Rs. in Lakhs)
1.	Bio Methanation Plant for (WET WASTE)	100	2100.00
2.	Material Recovery Facilities MRF for (DRY WASTE)	200	1700.00
3.	RDF Plant (for DRY WASTE downstream of MRF)	100	850.00
4.	C&D Waste Processing Plant	100	600.00
			5250.00

20. I submit that the solid waste found and dumped at a stretch of 2.600 km along the Uyyakondan Canal, has been removed completely using lorries.

21. I further submit that for the beautification and maintenance of Uyyakondan Canal, RIVER FRONT DEVELOPMENT SCHEME, under the Smart City Scheme had been sanctioned for an estimated cost of Rs.18.32 crores. I submit that clean pathways along the bank and a park with fences and a compound wall, garden, art installations regarding the history of the Canal along with maintenance measures, have been established and **opened for the Public use** and till date an amount of Rs. 17.63 crores has been expended towards the same.

22. I further submit that under the Smart City Scheme, to beautify the Uyyakondan Canal, two schemes in Reach 1 for 110 metres at an estimated cost of Rs. 0.95 Lakhs and in Reach 2 for 235 Metres at an estimated cost of Rs. 0.95 Lakhs, have been sanctioned and **works have been completed and opened for public use**. I submit that as on date **Rs. 1.94 Crores** have been expended for the said scheme. I further submit that this Respondent has completely prevented and ensured that garbage is not littered anywhere in the area by the Public.



COMMISSIONER
Tiruchirappalli City Corporation

23. I respectfully submit that this Respondent is taking earnest steps to protect the water body situated within its jurisdiction without any default and complying with the environmental rules in letter and spirit and without any default.

24. I respectfully submit that this Respondent will ensure compliance of any and all directions issued by this Hon'ble Tribunal.

Under the above circumstances, I humbly pray that this Hon'ble Tribunal may be pleased to record the above status report and close the present application and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

Dated at Tiruchirappallion this the 30th day of July, 2022.

6THRESPONDENT

VERIFICATION

I, Dr.R,Vaithinathan.,I.A.S., Son of Mr. Ramalingam, Hindu, aged about 38 years, presently holding the post of the Commissioner, Tiruchirappalli City Corporation,do hereby verify that the contents of Paragraph Nos. 1 to 20 are true to the best of my knowledge and believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Tiruchirappalli on this the 30th day of July, 2022.

Latha
me no. T1595
Latha
me no. T1595
LATHA RAMADOSS, LLB
ADVOCATE

6THRESPONDENT



COMMISSIONER
Tiruchirappalli City Corporation

திருச்சிராப்பள்ளி மாநகராட்சி



தேசிய பசுமை தீர்ப்பாயம் ,சென்னை வழக்கு
எண் 112 of 2020 ,

தற்போது
மேற்கொள்ளப்பட்டுள்ள
நடவடிக்கைகள்

TIRUCHIRAPPALLI CITY CORPORATON
ACTION TAKEN FOR REJUVANATION OF WATER BODIES
(UYYAKONDAN CHANNEL)

LOCATION: KULUMIKKARAI ROAD IN WARD NO:31



BEFORE



PRESENT STAGE

TIRUCHIRAPPALLI CITY CORPORATON
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**New myavagi thick forest plantation of 300 trees in
Uyyakondan channel North Bank**